



## **FSSAI to issue registration to FBOs on 8th day, licence on 61st day of filing complete application**



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**New Delhi, May 27 (KNN)** With regard to the issue of license and registration to Food Business Operators (FBOs) in case of unattended applications, the Food Safety and Standard Authority of India (FSSAI) has decided to issue registration on the 8th day of filing of application and license on the 61st day of filing of completed application in such cases.

In a notification, FSSAI said “It has been decided to issue registration on the 8th day of filing of application, if no action has been taken by Registering Authority in 7 days from the date of submission of application for registration.”

It has been decided to issue license on the 61st day of filing of completed application, if no action has been taken by Licensing Authority on application for licence after issuance of Application ID (based on completed application) for 60 days, it added.

Also, if any application for licence remains unaddressed in DO's bin for more than 75 days, license will be issued on the 76th day of filing of initial application, according to FSSAI notification.

Besides, it said that FBOs application will be rejected on the 31st day from the day application is sent back to FBO for replying to the queries asked by Licensing Authority and the FBOs fail to reply within 30 days.

The decision has been taken based on the representations received from FBO's regarding non-issuance or non-processing of their License/Registration applications within stipulated timeframe as prescribed in FSS Act 2006 and Rules and Regulations made thereunder.

This has come into force on 30th April 2019 and necessary provision in this regard has been made in the online Food Licensing and Registration System (FLRS). Licensing/Registering Authorities can view the issued Licenses/Registration through FLRS Dashboard.

However, FSSAI will also provide the details of such Licenses/Registration Certificates to Commissioners of Food Safety of all States/U'I's for necessary action.

As per clause 2.1.4 and 2.1.6 of FSS (Licensing and Registration of Food Businesses) Regulations, 2011, if a license is not issued within 60 days or the applicant has not received any intimation of inadequacy, then the applicant may commence his food business and the concerned licensing Authority shall not deny the applicant to commence such business.

Similarly, in case of petty Food Businesses, as per clause 2.1.1, if registration is not granted, or denied or inspection not ordered within 7 days or no decision is communicated within 30 days, the petty food business operator may start its business.